IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 104
New IA-1645/2024
In
IB-1348(ND)/2019

IN THE MATTER OF:
M/s. Nisus Finance & Investment Managers LLP & Anr**.....APPLICANT/PETITIONER**
Vs
M/s. Earthcon Universal Infratech Pvt. Ltd. **.....RESPONDENT**

SECTION
U/s 7 of IBC, 2016 **Order delivered on 08.04.2024**

CORAM:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant : Mr. Ajay Singh, Advocate.
For the RP : Mr. Rishabh Jain, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-1645/2024:-

This application has been filed seeking direction to the Resolution Professional to admit the claim of the Applicant.

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice.

Mr. Rishabh Jain, Learned Counsel appearing for the Resolution Professional accepts notice and seeks time to file reply affidavit. Two week time granted. Rejoinder, if any, shall be filed by the Applicant within one week thereafter.

List this application on **03.05.2024**.

Sd/- **Sd/-**

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Shammy
08.04.2024